

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 276/2009**

**Coram:**

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M. Deena Dayalan, Member

**DATE OF HEARING: 11.3.2010**

**DATE OF ORDER: 16.3.2010**

**In the matter of**

Application for grant of inter-State trading licence to Shree Cement Limited.

**And in the matter of**

Shree Cement Limited, Ajmer

..... **Applicant**

**The following were present:**

1. Shri Arun Bhalla, SCL
2. Shri Ambrish Khare, SCL

**ORDER**

The applicant, a company registered under the Companies Act, 1956 has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) for grant of Category 'I' licence in terms of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009 (the 2009 regulations) for inter-State trading in electricity in whole of India. The notices in accordance with sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 4 of the 2009 Regulations were published. In response to the

public notices, no objections were received. Trading in electricity is permitted under the main objects of the applicant-company.

2. As per the Regulation 3 (3) of the 2009 regulations the net worth of the applicant at the time of filing of application should not be less than Rs. 50 crore in case of the person making application for licence for category 'I' and should have maintained minimum current ratio and liquidity ratio of 1:1 consistently for three years immediately preceding the year in which the application is made. Based on the details furnished by the applicant, it was established that the applicant had the required net worth, current ratio and liquidity ratio at the time of making of the application. Accordingly, the applicant *prima facie* qualified for grant of licence for inter-State trading in electricity as a category 'I' electricity trader.

3. On the above considerations, the Commission vide its order dated 15.2.2010 had proposed to grant licence to the applicant for Category 'I'. A notice under clause (a) sub-section (5) of Section 15 of the Act was published inviting suggestions/objections to the above proposal of the Commission. No suggestions or objections have been received in response to the notice issued by the Commission.

4. In view of the above, we direct that the applicant be issued the licence for inter-State trading in electricity as category 'I' electricity trader for trading in whole of India. The issue of licence shall be subject

to the applicant in future complying with the provisions of the Act, the rules framed by the Central Government and the regulations specified by the Commission from time to time.

Sd/-

sd/-

sd/-

sd/-

(M.DEENA DAYALAN) (V.S.VERMA) (S.JAYARAMAN) (DR. PRAMOD DEO)  
MEMBER MEMBER MEMBER CHAIRPERSON